

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 56 OF 2018 &
IA NO. 640 OF 2018

Dated: 19th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

Mr. Hemant Singh
Mr. Ambuj Dixit for R-18

ORDER

The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant and the learned counsel, Mr. Deep Rao, appearing for the second Respondent pray for two weeks time to file their respective objections to the IA No. 640 of 2018 filed for deleting the name of the Respondent No.18 from the memorandum of appeal. Further, the learned counsel appearing for the second Respondent also prays for six weeks time to file his reply to the main appeal.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the second Respondent, as stated above, are placed on record.

The learned counsel appearing for the Appellant and the learned counsel appearing for the second Respondent are permitted to file their respective objections to the IA No. 640 of 2018 by 02.08.2018, duly after serving copy on the other side.

The learned counsel appearing for the second Respondent is also permitted to file his reply to the main appeal by 30.08.2018, after duly serving copy on the other side.

List the **IA No. 640 of 2018 on 06.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

js/vt

(Justice N. K. Patil)
Judicial Member